

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1403
(TO BE ANSWERED ON 28.07.2022)

PREMATURE RETIREMENT OF CENTRAL CIVIL SERVICE OFFICERS

1403 SHRI BINOY VISWAM:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of Central Civil Service Officers who have taken premature retirement from service since the year 2017, State Cadre-wise data thereof;
- (b) the number of Central Civil Service Officers who have either been removed or dismissed from service since 2017, State Cadre-wise data thereof; and
- (c) the total number of vacancies currently existing in the Central Civil Service Officers, State cadre-wise thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Government employees may seek retirement from service by opting for voluntary retirement after completion of prescribed period of qualifying service under the respective applicable Rules viz. Central Civil Services (Pension) Rules, 2021, All India Services (Death Cum Retirement Benefits) Rules, 1958 etc. Government is also vested with the absolute power to pre-maturely retire the Government servants in public interest by invoking the provisions of respective service Rules/Fundamental Rule – 56 (j). As per the data uploaded by the different Ministries/Departments/Cadre Controlling Authorities (CCAs) on the Probity Portal maintained by the Department of Personnel & Training, during the period from July 2014 to June 2022 (as on 19.07.2022), FR 56(j)/similar provisions have been invoked against a total number of 203 Group-A and 192 Group- B Officers.

(b): In the matter of proven cases of grave misconduct, any penalty including removal or dismissal from service, as specified in the Central Civil Services (Classification, Control and Appeal) Rules, 1965, may be imposed on the Central Government employees to whom these rules are applicable. Since the charged officers are removed or dismissed under these Rules by the respective Cadre Controlling Authorities, data of such employees is not centrally maintained.

(c): As per the Annual Report of Pay Research Unit of the Department of Expenditure, the estimated total number of vacancies in Central Government Civilian Regular Employees as on 01.03.2021 is 9,79,327 against total sanctioned posts of 40,35,203.
